

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 2
IA No. 2931/ND/2021
IB-1456/(ND)/2018

IN THE MATTER OF:

Jatalia Global Ventures Ltd.
Vs.

....**Applicant**

Gokul Exim Pvt. Ltd.

....**Respondent**

Order under Section 9 of IBC

Order delivered on 15.07.2021

Coram:

SHRI P.S.N. PRASAD
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant

:Ms.Garima Sharma, Adv.

For the Respondent

: Mr.VipulGanda, Adv.,

Mr.AyandebMitra, Adv.,

Ms.AkankshaMathur Adv.

ORDER

IA No. 2931/ND/2021:

Heard the submissions made by the Learned Counsel for the Operational Creditor as well as applicant in IA No. 2931. Counsel for the Corporate Debtor is present and submitted that no notice has been received by him. Page 38 of the application speaks about the proof of service and since the counsel is present at the time of hearing, there is no need to serve the notice on the counsel. Counsel for the Operational Creditor is directed to serve the copy of the application through email to the counsel of Corporate Debtor. Learned Counsel for the Corporate Debtor seeks and is granted two weeks time to file reply, with copy in advance to the other side.

Post this matter on **25.08.2021**.

Sd/-
K.K. VOHRA
MEMBER (T)

Sd/-
P.S.N. PRASAD
MEMBER (J)